

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2843
ANSWERED ON:01.08.2002
AMENDMENT IN SECTION 4(B) OF PEOPLE` S REPRESENTATION ACT 1951
SANSUMA KHUNGGUR BWISWMUTHIARY

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have contemplated to provide special safeguard to No. 5 Kokrajhar (ST) Parliamentary Constituency on the line of Dipu (ST Hills) Parliamentary Constituency, Sikkim Parliamentary Constituency and Lakshadweep (ST) Parliamentary Constituency by way of amending Section 4(B) of the People`s Representation Act of 1951 restricting the outsider candidates to contest elections from the said ST Parliamentary Constituency as a measure of protecting political rights given to the Plains Tribal People of Assam;

(b) if so, the steps taken so far in this regard; and

(c) if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a): No, Sir

(b): Does not arise

(c): The proposal is not feasible.